

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

IA 89/2023 IA 144/2023 IA 157/2023 IA 224/2023 IA 225/2023 IA 105/2024

In CP/126(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.07.2024

NAME OF THE PARTIES: **DAULAT DOLWANI V/s TEKSONS**
PRIVATE LIMITED

Section 59 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

1. Mr. Nausher Kohli, Advocate a/w Mr. Sohan Kinkhabwala, Advocate i/b Desai Desai Carrierjee & Mull Advocates appeared for the Respondent nos. 2 to 4.
2. Both Counsel submits that valuation from two valuers has been received and there appears to be wide gap between both valuations.
3. Learned Counsel for the Petitioner submits that they may engage Respondent into some discussion to arrive at mutually agreeable value to resolve the issue.
4. List this matter on **14.08.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)